

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:5618  
ANSWERED ON:07.09.2011  
ACTION TAKEN UNDER RULE A OF ATC  
Singh Rajkumari Ratna;Yadav Shri M. Anjan Kumar

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government have not taken any action under Rule 133-A of Air Traffic Rule, 1937 during the last three years;
- (b) if so, the details thereof alongwith the reasons therefor;
- (c) the administrative and other document related action taken through Enforcement Procedure under Rule 19 of said rule;
- (d) the number of cases regarding violation of said rule that came to notice after action taken;
- (e) the action taken thereon during the last three years; and
- (f) the outcome thereof?

**Answer**

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION ( SHRI VAYALAR RAVI )

(a) and (b):- As per Rule 133A of Aircraft Rules, 1937, the Director General of Civil Aviation may issue special directions not inconsistent with the Aircraft Act, 1934 or Aircraft Rules, 1937, relating to the operation, use, possession, maintenance or navigation of aircraft flying in or over India or of aircraft registered in India. 84 such directions have been issued/ amended by Directorate General of Civil Aviation (DGCA) during the period 2008 to 2010.

(c) to (f):- In order to enhance aviation safety and ensure proper compliance of standard procedures, DGCA has taken 80 enforcement actions under Rule 19 of Aircraft Rules from 01.01.2009 to 31.07.2011, in which licences/ privileges of licences of the involved pilots were suspended.